Central Administrative Tribunal Principal Bench, New Delhi

C.P.No.235/2005 in O.A.No.1908/2003

Monday, this the 7th day of November, 2005

Hon'ble Shri M.P. Singh, Vice Chairman (A) Hon'ble Shri Mukesh Kumar Gupta, Member (J)

Ganga Prasad FSO (Retired) House No.46, Village & Post, Badli Delhi

.. Applicant

(By Advocate: Shri RR Bharati)

Versus

- 1. Shri VK Duggal
 Secretary Govt. of India
 Ministry of Home Affairs
 North Block
 New Delhi
- Shri S. Regunathan
 Chief Secretary
 Govt. of National Capital Territory, Delhi
 4th Level 'C' Delhi Sachivalaya
 IP Estate, New Delhi
- 3. Shri Ashok P. Singh
 Pay & Accounts Officer
 Central Pension Accounting Office
 Govt. of India
 Trikoot-2, Bhikaji Cama Place
 New Delhi-66
- 4. Shri K.S. Mehra
 Commissioner, Food & Supplies
 Govt. of National Capital Territory Delhi
 K Block, IP Estate
 New Delhi

..Respondents

(By Advocates: S/Shri B.K. Barera for respondent 1 and Harvir Singh for respondents 2 to 4)

ORDER (ORAL)

Shri M.P. Singh

Learned counsel for respondents 2 to 4 submitted that the directions given by the Tribunal on 26.4.2004 in OA-1908/2003 as well as the directions dated 26.9.2005 have been fully complied and an amount of Rs.40290/- has been credited to the account of the applicant. Learned counsel appearing for the applicant agrees that the applicant has received the amount of Rs.40290/-.

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2. In these circumstances, the CP has become infructuous and is accordingly dismissed. Notices are discharged.

(Mukesh Kumar Gupta)

Member (J)

(M.P. Singh)

Vice Chairman (A)

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